

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19864/2008

(From the judgment and order dated 29/10/2007 in CW No. 2767/2007
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

DY. COMMNR.C.E.D. & ORS.

Petitioner(s)

VERSUS

BANSWARA SYNTHETICS LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP and with prayer for interim relief and office report)

WITH

SLP(C)No. 21204 of 2008 - With appln. for c/delay in filing SLP, with prayer for interim relief and office report (For final disposal)

SLP(C) No. 19471 of 2008 - With appln. for c/delay in filing SLP and with office report

SLP(C)Nos.19473-19479 of 2008 - With appln. for c/delay in filing SLPs. and with office report

SLP(C)Nos. 19502-19504 and 19506-19507 of 2008 - With appln. for c/delay in filing SLPs. and with office report

SLP(C)Nos. 19508-19510 of 2008 - With appln. for c/delay in filing SLP and with office report

SLP(C) No. 21295 of 2008 - With appln. for c/delay in filing SLP, with prayer for interim relief and with office report

SLP(C) No. 21298 of 2008 - With appln. for c/delay in filing SLP, with prayer for interim relief and with office report

SLP(C) No. 21300 of 2008 - With appln. for c/delay in filing SLP, with prayer for interim relief and with office report

SLP(C) No. 21305 of 2008 - With appln. for c/delay in filing SLP, with prayer for interim relief and with office report

C.A. No. 5199 of 2008 - With appln. for c/delay in filing SLP, with prayer for interim relief and with office report

C.A. Nos. 6133-6134 of 2008 - With office report

Date: 30/04/2009 These Petitions were called on for hearing today.

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CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Amey Nargolkar, Adv.

Mr. T.V. Ratnam, Adv.

Ms. Gunwant Dara, Adv.

Ms. Kiran Bhardwaj, Adv.

Mrs. Anil Katiyar, Adv.

Mr. B.V. Balaram Das, Adv.

For Respondent(s) Dr. Manish Singhvi, Adv.
Mr. P.V. Yogeswaran, Adv.

UPON hearing counsel the Court made the following
ORDER

Civil Appeal Nos. 5199, 6133 and 6134 of 2008
Delay condoned.
The civil appeals are dismissed.

Special Leave Petitions
Delay condoned.

On the facts of these cases, we do not see any reason to interfere. The
Special Leave Petitions are dismissed.

(S. Thapar)
PS to Registrar

(Madhu Saxena)
Court Master

Signed order in Civil Appeal Nos. 5199, 6133 & 6134 of 2008
is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5199 OF 2008

DY. COMMNR., CENTRAL EXCISE, RAJASTHAN
& ORS.

...APPELLANT (S)

VERSUS

BANSWARA SYNTEX LTD.

...RESPONDENT(S)

WITH

CIVIL APPEAL NOS. 6133-6134 OF 2008

ORDER

Delay condoned.

On the facts of these cases, we do not see any reason to interfere.

The Civil Appeals are dismissed.

.....J.
[S.H. KAPADIA]

New Delhi,

.....J

April 30, 2009

[AFTAB ALAM]